

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 4277/2024

CENTRAL BUREAU OF INVESTIGATION

Appellant(s)

VERSUS

ASHOK SIRPAL

Respondent(s)

Date : 24-10-2024 This appeal was called on for pronouncement
of today.

For Appellant(s)

Mr. K M Nataraj, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Veer Vikrant Singh, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Nalin Kohli, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Parantap Singh, Adv.
Miss Indira Bhakar, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Chitransh Sharma, Adv.
Miss Satvika Thakur, Adv.
Mr. Yogya Rajpurohit, Adv.
Mr. Aayush Saklani, Adv.
Mr. Tanmay Mehta, Adv.
Miss Nikita Capoor, Adv.

For Respondent(s)

Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Deepak Sharma, Adv.
Ms. Sivani Reddy, Adv.
Mr. Rahul Gupta, AOR

Hon'ble Mr. Justice Abhay S.Oka pronounced the
Reportable judgment of the Bench comprising His Lordship
and Hon'ble Mr. Justice Augustine George Masih.

The operative part of the judgment reads as under:

"10. xxxx Accordingly, the appeal is disposed of with the above modification. The amount of Rs.15,00,000/- deposited by the respondent has been invested by the Registry in fixed deposit. Immediately after maturity of the existing fixed deposit, the Registry shall transfer the amount of Rs.15,00,000/- with interest accrued thereon to the Delhi High Court. The High Court shall invest the said amount in an appropriate fixed deposit with any nationalised bank till the disposal of the criminal appeal. Order regarding disbursement/withdrawal of the amount and interest accrued thereon shall be passed at the time of final disposal of the appeal."

Pending applications also stand disposed of.

(Anita Malhotra)

AR-CUM-PS

(Signed Reportable judgment is placed on the file.)

(AVGV RAMU)

Court Master